

ITEM NO.41

COURT NO.6

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).12819/2023

(Arising out of impugned final judgment and order dated 03-10-2023 in CRMA No. 1/2023 passed by the High Court Of Kerala At Ernakulam)

MOHAMMED FAIZAL

Petitioner(s)

VERSUS

U. T. ADMINISTRATION OF LAKSHADWEEP & ORS.

Respondent(s)

(IA No.205314/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.205315/2023-EXEMPTION FROM FILING O.T.)

Date : 08-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. K. R. Sasiprabhu, AOR
Mr. Rohit Sharma, Adv.
Mr. Koya Arafa Mirage, Adv.
Mr. Vishnu Sharma A S, Adv.
Mr. Nikhal Purohit, Adv.
Mr. Jatin Lalwani, Adv.
Mr. Abhik Chimni, Adv.
Mr. Kartikeya Asthana, Adv.

For Respondent(s) Dr. Menaka Guruswamy, Sr. Adv.
Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Ibad Mushtaq, Adv.
Ms. Akanksha Rai, Adv.
Mr. Lavkesh Bhambani, Adv.
Mr. Harshwardhan Thakur, Adv.
Mr. Utkarsh Pratap, Adv.

Mr. K.M. Nataraj, A.S.G.
Mr. Akshay Amritanshu, AOR
Mr. Anuj Udupa, Adv.
Ms. Anjali Kumari, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Mr. Kapil Sibal, learned counsel appearing for the petitioner submits that this Court while issuing notice on 09.10.2023 has also suspended the sentence of conviction.

Mr. K.M. Natraj, the Ld. ASG in his turn submits that recently on 14.12.2023, this Court has passed an order and perhaps this present matter can be disposed of in light of the said order.

To examine the cited judgment and to revert back to the Court, Mr. Sibal Prays for time. Accordingly, the matter be listed after two weeks.

[DEEPAK JOSHI]
COURT MASTER

[KAMLESH RAWAT]
ASSISTANT REGISTRAR